

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.215-IA 317 of 2019
In
Co.Appeal 13 of 2017

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

PRAFULKUNVERBA KIRITSIGHI GOHIL
VS
H.K. DAVE LIMITED

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jayendra Shah Adv.
For the Respondent : Ms. Mini Nair, Adv. for R-1 in IA 317 of 2019
For RoC : Ms. Rupa Sutar, Dy. RoC.

ORDER

IA 317 of 2019

Ld. PCS for the applicant is directed to file written submissions not more than two to three pages within one-week.

List for filing written submissions on 04.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)